

ITEM NO.40

Court 9 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 2674/2015

(Arising out of impugned final judgment and order dated 04-06-2014 in CRLMA No. 682/2012 passed by the High Court Of Uttarakhand At Nainital)

EX. CAPT. HARMOHINDRA PAL SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTARAKHAND HOMES & ANR.

Respondent(s)

IA No. 5588/2015 - AMENDMENT IN CAUSE TITLE

IA No. 5587/2015 - PERMISSION TO FILE ANNEXURES)

Date : 01-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. S.C. Maheshwari, Adv.
Mr. Jabar Singh, Adv.
Mr. Parmod Kumar, Adv.
Mr. Garvesh Kabra, AOR

For Respondent(s) Mr. Jatinder Kumar Bhatia, AOR
Mr. Krishnam Mishra, Adv.

Shri. Gaichangpou Gangmei, AOR

Mr. Kailash Pandey, Adv.

Mr. Ranjeet Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after four weeks on non-miscellaneous day.

(ARJUN BISHT)
(COURT MASTER (SH)

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS